

Retired Officials working in Private Companies

2688. SHRI SANAT KUMAR MANDAL: Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 3506 dated the 2nd November, 1982 regarding retired officers working in private companies and state:

(a) the outcome of the investigation made in the case referred to in part (a) thereof and action taken against the persons concerned and steps taken to prevent such happenings;

(b) whether in the context of the P.M.'s latest directive to root out corruption, he proposes to rotate all such persons dealing with industrial houses through their Liaison Officers, particularly those who were their colleagues at one stage from one section to another; and

(c) if not, the reasons therefor and what other preventive measures he proposes to take to clean the administration?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) (a) The investigation has been completed and the report is under study.

(b) and (c) Transfers are effected at suitable intervals as far as possible: instructions have been issued that only officers of the rank of Under Secretary and above can meet visitors by appointment.

Raymonds Woollen Mills Ltd.

2689. SHRI SANAT KUMAR MANDAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Raymonds Woollen Mills Ltd. Bombay has been charged with adopting restrictive trade practices;

(b) if so, the details of the charges framed against this Company; and

(c) the action taken against them under the Law?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND

COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) and (c) The MRTP Commission instituted two enquiries against the company, the details of which are indicated below:

(I) The first enquiry, which was instituted by the Commission against the company on 6th December, 1974, under Section 10(a)(iv) and Section 37 of the MRTP Act, was directed against the following alleged restrictive trade practices:

(i) Manipulation of Prices;

(ii) Discrimination in supplies, charging prices, giving discounts, giving turnover bonus and issuing credit notes;

(iii) Refusal to deal and make supplies to certain distributors; and

(iv) Giving discounts/bonus on turnover basis.

The above enquiry was closed by the Commission vide its order dated the 20th December, 1982 whereunder the Commission decided that it was not expedient to make a regular enquiry of the matter due to long lapse of time and in view of the unqualified assurance given by the company to the effect that it shall not indulge in any of the restrictive trade practices.

(II) The second enquiry has been instituted by the Commission against the company on 6th September, 1982 under Section 10(a) (iii) and Section 37 of the Act in respect of the allegation of indulging into restrictive trade practice of charging differential prices. The proceedings in this enquiry are at the initial stage of hearing before the Commission.

Shortfall in Production of indigenous Drugs

2690. SHRI NAVIN RAVANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that according to the report on the drugs and pharmaceutical industry in India, the production